

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 108
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 15.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant/petitioner: Mr. Sanjay Goswami, Adv.

For the respondent

Mr. Vivek Sinha, Mr. Vivek Malik, Mr. Yash Katak,
Adv.

ORDER

Learned counsel for the respondent states that the reply shall be filed within ten days with a copy in advance to the counsel for the petitioner. Vakalatnama and board resolution of the corporate debtor authorising him to appear may also be filed along with the reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 14.03.2019.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)